

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

....

Original Application No. 1053 of 1995.  
this the 10th day of December, 2002.

HON'BLE MR. GOVINDAN S. TAMPI, MEMBER(A)  
HON'BLE MR. A.K. BHATNAGAR, MEMBER(J)

Saheb Yadav, S/o Gokula Yadav, R/o Village Karjahan Tehsil  
Salempur post Lar Road, District Deoria.

Applicant.

By Advocate : Sri P.K. Kashyap.

Versus.

1. Union of India through General Manager, N.E. Railway, Gorakhpur.
2. Divisional Railway Manager, North Eastern Railway, Varanasi.
3. Station Supdt. Lar Road, N.E. Railway.
4. Sheo Nath, S/o Sahati Lar Road, N.E. Railway.

Respondents.

By Advocate : Sri A.K. Gaur.

O R D E R (ORAL)

BY HON'BLE MR. GOVINDAN S. TAMPI, MEMBER(A)

In this O.A., the relief sought for by the applicant is for issuance of the directions to the respondents to regularise the services of the petitioner from the date his juniors have been given appointment.

2. None was present for the applicant even on the 4th call. Hence, we are proceeding to dispose of this O.A. in terms of Rule 15 of CAT (Procedure) Rules 1987 after hearing Sri A.K. Gaur, learned counsel for the respondents.
3. The facts of the case are that the applicant was appointed as Seasonal Waterman from 9.4.81 to 31.8.81.

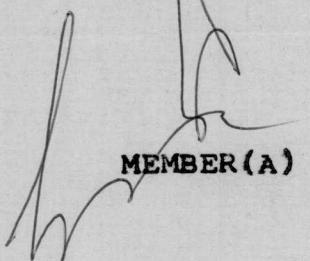
from 7.8.80 to 30.9.80 and finally from 18.4.79 to 11.12.79. It is claimed that the applicant was screened in the year 1992, but he was not found fit for 'A-1' category. It is also claimed that the applicant was given temporary status and was placed at serial number 144, whereas the name of the respondent no.5 was figured at serial number 190.

3. Shri A.K. Gaur, learned counsel for the respondents states that the present O.A. filed on 27.9.95 was hopelessly hit by limitation as the applicant has been claiming relief on the basis of few working days put in by him prior to 1990. It is seen that the applicant has not filed any application for condonation of delay in filing the present O.A.

4. As the applicant has been claiming relief on the basis of few working days put in by him prior to 1990 and seeking regularisation in the year 1995, no ground has been made-out to overcome the bar of limitation. Even on merit, the applicant has no case at all for consideration. The O.A. is hereby dismissed both on limitation and on merits.  
No costs.

  
MEMBER (J)

GIRISH/-

  
MEMBER (A)